OFFER OPENING PUBLIC ANNOUNCEMENT

RAJKUMAR FORGE LIMITED

CIN: L28910PN1990PLC056985
Registered Office: 1st Floor, 18, Shivaji Co-op Housing Society Ltd, Off Senapati Bapat Road, Pune, Maharashtra - 411 016; Tel: 020-2563 9050/51/52; Fax: 020-2563 9049
E-mail: info@rkforge.in and Website: www.rkforging.com

This Advertisement is being issued by Intensive Fiscal Services Pvt. Ltd. (hereinafter referred to as "Manager to the Offer") on behalf of Western India Forgings Private Limited, Krishankumar Jindal and Arun Jindal (the 'Acquirers') in respect of the Open Offer to the equity shareholders of Rajkumar Forge Limited (the 'Target Company' or 'RFL') pursuant to Regulation 18(7) of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 (hereinafter referred to as "SEBI (SAST) Regulations, 2011" or "Regulations") in respect of the Open Offer to acquire up to 28,44,244 (Twenty Eight Lakhs Forty Four Thousand Two Hundred Forty four only) fully paid up equity shares from equity shareholders of Rajkumar Forge Limited (hereinafter referred to as "Target Company" or "RFL"). The Detailed Public Statement (DPS) with respect to the aforementioned offer was made on May 25, 2016 in The Financial Express (English-All Editions), Jansatta (Hindi-All Editions), Mumbai Lakshadeep (Marathi-Mumbai Edition) and Loksatta (Marathi-Pune Edition).

1. The Offer Price is ₹ 32.00/- (Rupees Thirty Two only) per fully paid up equity share of ₹ 10/- each payable in cash. There has been no revision in the Offer Price.
2. Committee of Independent Directors (hereinafter referred to as "IDC") of the Target Company recommends that the Open Offer price of ₹ 32.00/- per fully paid up equity shares is fair and reasonable. The recommendation of IDC was published on July 19, 2016 in the same newspapers where Detailed Public Statement was published.
3. There has been no Competitive bid to this Offer.
4. The Letter of Offer had been dispatched to all the eligible shareholders of the Target Company on July 18, 2016.
5. Please note that a copy of the Letter of Offer (including Form of Acceptance cum acknowledgement) will also be available on SEBI's website (http://www.sebi.gov.in) during the offer period and shareholders can also apply by downloading such forms from the website. Further, in case of non-receipt/non-availability of the form of acceptance, the application can be made on plain paper along with the following details:

a. In case of physical shares: An Eligible Person may participate in the Offer by confirming their consent to participate in this Offer on terms and conditions of this Offer as set out in the PA, the DPS and in the Letter of Offer. They can participate by submitting an application to the Selling Member on plain paper giving details regarding their shareholding and relevant documents mentioned in the Letter of Offer. The Selling Member(s) / Investor have to deliver the Physical Share certificate & other relevant documents along with TRS ("Transaction Registrar Slip") to the Registrar and Transfer Agent ("RTA") by registered post, Speed post or courier or hand delivery. Physical share certificates & other relevant documents will have to reach RTA within 2 days from the closing of the Open Offer. The envelope should be scribed as RFL-Open Offer 2016.

b. In Case of Dematerialized Shares: An Eligible Person may participate in the Offer by approaching their broker/Selling Member and tender Shares in the Open Offer as per the procedure along with other details to their respective broker.

6. As on date, to the best knowledge and belief of the Acquirers, there are no statutory approvals require to acquire the equity shares by the acquirers tendered pursuant to this Open Offer other than as indicated herein above. However, in case of any other statutory are required or become applicable at a later date before the completion of the offer, the Open Offer would be subject to the receipt of such other statutory approvals also and the acquirers shall make the necessary applications for such approvals.
7. In terms of Regulation 16(1) of the SEBI (SAST) Regulations, 2011, the Draft Letter of Offer was submitted to SEBI on June 01, 2016. The final observation was received in terms of Regulation 16(4) of the SEBI (SAST) Regulations from SEBI vide its letter no CFD/DCR2/OW/P/2016/19256/1 dated July 07, 2016 and observations have been incorporated in the LOF.
8. There have been no other material changes in relation to the Offer, since the date of the PA, save as otherwise disclosed in the letter of Offer and corrigendum to DPS published on July 13, 2016.
9. Schedule of Activities

Schedule of Activities	Actual		Revised	
	Date	Day	Date	Day
Public Announcement (PA)	May 18, 2016	Wednesday	May 18, 2016	Wednesday
Detailed Public Statement (DPS)	May 25, 2016	Wednesday	May 25, 2016	Wednesday
Identified Date*	June 24, 2016	Friday	July 11, 2016	Monday
Last date for making a competing offer	June 15, 2016	Wednesday	June 15, 2016	Wednesday
Date when Letter of Offer were dispatched	July 01, 2016	Friday	July 18, 2016	Monday
Date of commencement of tendering period	July 11, 2016	Monday	July 25, 2016	Monday
Date of closure of tendering period	July 22, 2016	Friday	August 05, 2016	Friday
Date by which the acceptance /rejection would be intimated and the corresponding payment for the acquired shares and /or the share certificate for the rejected shares will be dispatched.	August 05,2016	Friday	August 23, 2016	Tuesday

* Identified Date is only for the purpose of determining the names of the Shareholders as on such date to whom the Letter of Offer would be sent. All owner (registered or unregistered) of Equity Shares of the Target Company (except Acquirers, persons deemed to be acting in concert with Acquirers and Seller of the Target Company) are eligible to participate in the offer any time before the closure of the Offer.

The terms not defined herein will have the same meaning as defined in the PA, DPS and the Letter of Offer. All other terms and conditions of the Offer shall remain unchanged.

The Acquirers and each of its Directors jointly and severally accepts full responsibility for the information contained in this Advertisement and also for the fulfillment of their obligations laid down in the Regulations.

Issued by Manager to the Offer on behalf of the Acquirers:

intensive

INTENSIVE FISCAL SERVICES PRIVATE LIMITED
Contact Person: Mr. Anand Rawal
914, 9th Floor, Raheja Chambers, Nariman Point, Mumbai - 400 021, Maharashtra
Tel.: 022-2287 0443/44/45; **Fax:** 022-2287 0446; **E-mail:** anand@intensivefiscal.com
SEBI Registration No.: INM000011112; **CIN:** U65920MH1997PTC107272

Date : July 21, 2016 **Place :** Mumbai

PRESSMAN

Size: 12(w) x 24(h)